

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3173
ANSWERED ON:29.08.2013
OUTSTANDING DUE ON AAI
Mishra Shri Govind Prasad;Naik Shri Shripad Yesso

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether crores of rupees are due to Airports Authority of India (AAI) from various aviation companies operating in the country;
- (b) if so, the company-wise details of the said dues;
- (c) the reasons for non-recovery of the dues by the Government;
- (d) whether the Government proposes to recover it with interest;and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) & (b) : Yes, Madam. Company-wise details of dues to Airports Authority of India (AAI) as on 31.03.2013 are as given under:-

(Rs.in crores)

Sl.No.	Name of the airlines	Amount due	#
1.	Air India Group	1539.75	
2.	Various Foreign Airlines	193.49	
3.	Kingfisher Airlines	186.26	
4.	Jet Airlines Group	100.16	
5.	Spice Jet	80.17	
6.	Go Airlines	8.71	
7	Interglobe Aviation (Indigo)	2.89	

Figures are subject to C&AG Audit

(c): The aviation companies fail to pay the dues due to one reason or the other. AAI takes adequate efforts to recover the dues by regular monitoring. Action is also taken as per the approved credit policy of AAI.

(d) & (e) : Defaulting companies have to pay interest as per AAI Credit Policy on delayed payments. In cases where delay persists, besides encashing the Security Deposit, the defaulting airlines is put on 'Cash & Carry Basis'. Interest @ 12% per annum is charged in respect of traffic dues. Interest on non-traffic dues is charged as per terms and conditions of the agreement which could be either 18% or 12%.